

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. OA 950/86

Dated: 5.1.1987

Shri Sunil Kumar Ahlawat & ---- Applicants.
others
Vs.

University Grants Commission --- Respondents
& Another

Coram: Hon'ble Mr. Justice K. Madhava Reddy, Chairman
Hon'ble Mr. Kaushal Kumar, Member

For the applicants ---- Shri Siddharath Mridul, counsel.

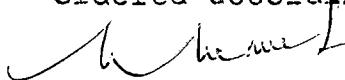
For the Respondents ---- None.

In this application filed under Section 19 of the Administrative Tribunals Act, 1985(for short, the Act), the applicants call in question the order dated 11.7.1986 made by the Secretary, University Grants Commission, terminating their services forthwith under sub-rule(1) of Rule 5 of the Central Civil Services(Temporary Services) Rules, 1965 and giving them one month's pay each in lieu of notice.

This Tribunal has held in T-638/86(Shri Om Parkash Puri v. University Grants Commission) vide its order dated 19.9.86 that the employees of the University Grants Commission are not the employees of the Central Government or the employees holding posts under the Union and as such their grievances relating to 'service matters' are not entertainable by the Central Administrative Tribunal under Section 14(1) of the Act.

This application is, therefore, returned to the applicants for presentation before the appropriate forum.

Ordered accordingly.


(KAUSHAL KUMAR)
MEMBER
5.1.87


(K. MADHAVA REDDY)
CHAIRMAN
5.1.87